

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KRRISH REALTECH PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Krrish Realtech Private Limited
2.	Date of incorporation of corporate debtor	05/06/2010
3.	Authority under which corporate debtor is incorporated / registered	ROC-Delhi I
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70200DL2010PTC203692
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Unit No. 202, Elegance Tower, Plot No. 8, Jasola District Centre, New Friends Colony, South Delhi, New Delhi, -110025
6.	Insolvency commencement date in respect of corporate debtor	10 th August 2026
7.	Estimated date of closure of insolvency resolution process	6 th February 2027 (180 days from the insolvency commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Waterfall Insolvency Professionals Pvt. Ltd. IBBI Reg: IBBI/IPE-0022/IPA-1/2022-23/50016
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 1221 Maker Chambers V, J B Road, Nariman Point, Mumbai-400021 Email id: waterfall0421@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 1221 Maker Chambers V, J B Road, Nariman Point, Mumbai-400021 Kindly ensure to send all claims or any other query only at: rp.krrishrealtech@gmail.com
11.	Last date for submission of claims	24 th August 2026 (14 days from the date of appointment of IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Allotees under real estate projects
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Ms. Veenu Drall IBBI Reg. No. : IBBI/IPA-001/IP-P-02504/2021-2022/13816 Mr. Parth Garg IBBI Reg no. : IBBI/IPA-001/IP-P-03020/2026-2027/14646 Ms. Akriti Sood IBBI Reg no. : IBBI/IPA-002/IP-N01224/2022-2023/14221
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads (b) Web link: https://ibbi.gov.in/insolvency-professional Physical Address: The Insolvency and Bankruptcy Board (IBBI), 7 th Floor, Mayur Bhavan, Shankar Market, Connaught Circus, New Delhi -110001

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench, has ordered the commencement of a corporate insolvency resolution process of the M/s. Krrish Realtech Private Limited on 10th August 2026.

The creditors of M/s. Krrish Realtech Private Limited, are hereby called upon to submit their claims with proof on or before 24th August 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class Allottee under real estate project in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 13th August 2026

Place : Mumbai

Sd/-

Gaurang Chhotlal Shah

Designated Director

IBBI Reg: IBBI/IPA-002/IP-N00947/2019-2020/13002

AFA: AA2/13002/02/300627/204442 valid upto 30.06.2027

of M/s. Waterfall Insolvency Professionals Private Limited

IBBI Reg. no.: IBBI/IPE-0022/IPA-1/2022-2023/50016

AFA : AA1/50016/02/311226/20083 valid upto 31.12.2026

PRABHAT SECURITIES LIMITED

CIN: L22022UP1982PLC005759 E-Mail: prabhatsecurities@gmail.com
R/O: 118/10 A, Kaushalpur, Kanpur-208 012
Ph: 0512-2526347, WEB: https://www.prabhatsecuritiesltd.co.in/

UNAUDITED RESULTS FOR THE QUARTER ENDED ON 30TH JUNE, 2026

Sl. No.	Particulars	All Amts. in Lakhs			
		Quarter ended 30th June, 2026	Year ended 31st March, 2026	Quarter ended 30th June, 2025	Year ended 31st March, 2025
1	Total Income from Operations	6.84	47.01	15.59	8.24
2	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	0.77	2.81	8.24	8.24
3	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items)	0.57	2.08	6.09	6.09
4	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	0.57	2.08	6.09	6.09
5	Total Comprehensive Income for the period (Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax))	200.00	290.00	290.00	290.00
6	Equity Share Capital	0	0	0	0
7	Reserves (excluding Revaluation Reserve)	0	0	0	0
8	Earnings Per Share (of Rs. 1/- each) (for continuing and discontinued operations) -				
1 Basic:		0.002	0.07	0.02	0.02
2 Diluted:		0.002	0.07	0.02	0.02

Note: a) The above is an extract of the detailed format of Quarterly/Annual Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly/Annual Financial Results is available on the websites of the Stock Exchanges and the listed entity.

For PRABHAT SECURITIES LIMITED
DIN: 02237714
(MANAGING DIRECTOR)

Place: Kanpur
Date: 12.08.2026

PASUPATI SPINNING & WEAVING MILLS LIMITED

Regd. Office: Village Kapiwari (Dharuhera) Dist. Rewari, Haryana
Head Office: 127-128, Tribhuvan Complex, Ishwar Nagar, Mathura Road, New Delhi 110 065

STATEMENT OF STANDALONE FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE 2026

PARTICULARS	Rs. in Lacs except EPS		Quarter Ended 30-Jun-26	Quarter Ended 31-Mar-26	Quarter Ended 30-Jun-25	Quarter Ended 31-Mar-25
	Reviewed	Notified	Reviewed	Notified	Reviewed	Notified
Total income from operations (net)	179	248	2	317	179	248
Net Profit/(Loss) for the period (before Tax and Exceptional items)	179	248	2	317	179	248
Net Profit/(Loss) for the period before tax (after Exceptional items)	157	177	1	222	157	177
Net Profit/(Loss) for the period after tax (after Exceptional items)	155	180	4	215	155	180
Total Comprehensive Income for the period (Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax))	934	934	934	934	934	934
Equity Share Capital						
Reserve excluding Revaluation Reserve						
Earnings Per Share (for continuing and discontinued operations) (before exceptional items) (of Rs. 10 each) (not annualised)	1.68	1.90	0.02	2.37	1.68	1.90
a) Basic	1.68	1.90	0.02	2.37	1.68	1.90
b) Diluted	1.68	1.90	0.02	2.37	1.68	1.90

Note: 1. The above is an extract of the detailed format of Quarterly Financial Results filed with the Bombay Stock Exchange under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the website of the Bombay Stock Exchange and listed entity.

2. The above results have been considered by the audit committee at its meeting held on 12th August 2026 and by the Board of Directors at its meeting held on 12th August 2026.

3. This statement has been prepared in accordance with the Companies (Indian Accounting Standards) Regulations, 2015 (Ind AS) prescribed under Section 133 of the Companies Act, 2013 read with Rule 3 of the Companies (Indian Accounting Standards) Rules, 2015 and Companies (Indian Accounting Standard) Accounting Rules, 2016.

4. In earlier years, the company had received compensation of Rs.61.61 lacs on acquisition of part of its factory and at Dharuhera. Representation has been made before Sub Divisional Magistrate, Gurgaon cum competent authority (LA) of National Highway Authority of India for payment of compensation at a higher rate. Additional compensation of Rs. 614.64 lacs demanded in the representation will be accounted for as and when received.

5. The company decided to exercise the option permitted under Section 200 of the Income Tax Act, 2021 with effect from the year 2026-27. Consequently, Minimum Alternate Tax (MAT) is not applicable to the company and Deferred tax liabilities and assets has been re-measured at the rate applicable after the exercise of the said option.

6. Figures of last quarter are balancing figures between the audited figures in respect of the full financial year and reviewed year to date figures upto the third quarter of the financial year.

For Pasupati Spinning & Weaving Mills Ltd
Sd/-
Ramesh Kumar Jain
Chairman & Managing Director

Place: New Delhi
Date: 12.08.2026

ALANKIT LIMITED
CIN: L74900DL1989PLC036860

Regd. Off. 205-208, Anarkali Complex, Jhandewalan Extension, New Delhi-110055

Website: www.alankit.in Email for investors: investor@alankit.com

Tel No.: 011-42541234/904

NOTICE OF THE 37th ANNUAL GENERAL MEETING

Notice is hereby given that the 37th Annual General Meeting (AGM) of the members of Alankit Limited (Hereinafter referred to as "the Company") is convened to be held on **Tuesday, 08th September, 2026 at 11:00 A.M. IST** through video conferencing ("VC") to transact the business, that is set forth in the Notice of the AGM, in compliance with the applicable provisions of the Companies Act, 2013 ("Act"), the General circular no.14/2020 dated April 8, 2020 and subsequent circulars issued in this regard, the latest being 03/2025 dated September 22, 2025, issued by the Ministry of Corporate Affairs ("MCA") and under SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") and relevant SEBI circulars issued from time-to-time.

Notice of the AGM and Annual Report for the financial year 2025-26 will be made available on the Company's website at www.alankit.in, websites of the Stock Exchanges i.e., BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively.

Electronic copies of the Notice of the AGM containing the procedure and instructions for e-voting and the Annual Report for the financial year 2025-26 will be sent only by electronic mode to all those Members whose e-mail addresses are registered with the Company/Depositories as on **Friday, August 07, 2026**. Members who have not yet registered their email addresses are requested to register the same with respective Depository Participant, in case of shares held in electronic form and by sending a request at investor@alankit.com and rta@alankit.com along with signed scanned copy of the request letter providing the e-mail address, mobile no., self-attested PAN copy and for receiving the Annual Report 2025-26 along with the Notice of 37th AGM electronically, if shares held in physical form.

The Company is providing the facility to its members to exercise their right to vote on the business as set forth in the Notice of the AGM by electronic means through both remote e-voting and e-voting at the AGM. The instructions for participating through VC and the process of e-voting, including the manner in which Members holding shares in physical form or who have not registered their e-mail addresses can cast their vote through e-voting, are provided as part of the Notice of the AGM.

By Order of the Board of Directors
For Alankit Limited
Sd/-
Sakshi Thapar
Company Secretary and Compliance Officer

Place: New Delhi
Date: 12/08/2026

PUBLIC NOTICE FOR LOSS OF SHARE CERTIFICATES

Notice is hereby given that Share Certificate No.16386 for 100 equity shares of Rs.10/- each, bearing Distinctive No.178841 to 178846 registered in the names of Om Prakash Varshney (deceased) jointly with Sushil Varshney (joint holder) under Folio No. 001789 issued by FOSCO INDIA LIMITED, having Registered office address at Gali No. 922 & 923, Tanka Shree, Saranwati, Pura, Haridwar-21208, Distt. Garo, Uttarakhand-21208, has been lost/stolen and that an application had been made to the Company for issuance of Duplicate Share Certificate in respect thereof. Whereas, if any legal issuance of such duplicate share certificate should be made in writing, within 15 days from the date of publication of this notice, to the Company at its registered office. If no claim representation is received by the Company in respect of the said original Share Certificate, the Company shall initiate issue of Duplicate Share Certificate and thereafter no claim shall be against the Company or holder thereof. The Public are hereby cautioned against dealing in any way, with the above mentioned Share Certificate(s).

Sushil Varshney D/o Om Prakash Varshney
A-45-N-25, DLF Park Place, DLF City Phase-5,
Sector-56, Gurgaon, Haryana-122011
Date: 11/08/2026

Place: New Delhi
Date: 12/08/2026

RATHI BARS LIMITED

Regd. Office: A-247, Mohan Co-operative Indl. Estate, New Delhi-110017
Ph.: +91-11-42760373, Web: www.rathibars.com, E-mail: rathibars@hotmail.com
CIN No: L74899DL1993PLC054781

Statement of Standalone Unaudited Results for the Quarter ended on 30th June 2026

Particulars	(Rs. in Lacs)			
	Quarter Ended 30-06-26 (Unaudited)	31-03-26 (Audited)	30-06-25 (Unaudited)	31-03-26 (Audited)
1 Total Revenue From operations	-	1,976.02	13,305.90	36,991.51
2 Net Profit/(Loss) for the Period (Before Tax)	(1,561.79)	(1,477.22)	84.19	(1,225.65)
3 Net Profit/(Loss) for the Period (After Tax)	(1,561.79)	(1,477.22)	84.19	(1,152.26)
4 Total Comprehensive Income	(1,561.79)	(1,477.22)	84.19	(1,152.26)
5 Equity Share Capital	1,633.04	1,633.04	1,633.04	1,633.04
6 Reserves (Excluding Revaluation Reserves)	-	-	-	8,015.96
7 Earning Per Share (of Rs. 10 Each) *				
Basic:	(9.56)	(9.05)	0.52	(7.06)
Diluted:	(9.56)	(9.05)	0.52	(7.06)

* Not Annualised
Notes: 1. The above is an extract of the detailed format of Quarterly/Annual Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015. The full format of the Quarterly/Annual Financial Results are available on the Stock Exchange's websites i.e., www.bseindia.com and also at the website of the Company at www.rathibars.com.

2. The Company does not have any Exceptional and Extraordinary item to report during the above periods.

3. The Company has not discontinued any of its operations during the above periods.

4. Tax expenses / Provision for Taxation has been made on annual basis only.

5. The figures of previous year / Quarters have been re-arranged/re-grouped wherever felt necessary.

By order of the Board for Rathi Bars Limited
Sd/-
Anurag Rathi
(Managing Director)
DIN: 00063345

Place: New Delhi
Date: 12/08/2026

HINDUJA HOUSING FINANCE LIMITED

CIN: L74900HR1979PLC007159
Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015, Branch Offices: Office No.286, 2nd Floor, Pocket-1, Sector-25, Rohini, New Delhi-110085 Email: auction@hindujahousingfinance.com

ZCM: Pawan Kumar Yadav - 9711992427 / ZRM: Pawan Pandey - 8010562716
RRM: Mr. SHASHI MISHRA - 9718025302 / RRM: Mr. RAVI SHANKAR - 9997935552 / RLM: Mr. Parmod Dand - 9990338759

APPENDIX- IV-A [Refer proviso to rule 8(6)]

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act") read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as "the Rules").

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below-described immovable property mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of Hinduja Housing Finance Limited (Secured Creditor) having its Corporate Office at 167-169, 2nd Floor, Little Mount, Saidapet, Chennai - 600015 and one of its Branch Offices at Office No-286, 2nd Floor, Pocket-1, Sector-25, Rohini, New Delhi-110085, will be sold on "As is Where is", "As is What is" and "Whatever there is" basis on the dates mentioned below for realization of the amount due to the Secured Creditor from the borrowers and guarantors. The sale will be done by the Authorized Officer through e-auction platform provided at the website: www.bankauctions.com.

Date of Inspection of the property : 09/09/2026 & 10/09/2026, 14:00 hrs - 17:00 hrs
EMD Deposition Last Date : 11.09.2026, Till 17:00 hrs.
Date/Time of E-Auction : 12.09.2026, 11:00 hrs - 13:00 hrs

Sr. No. Name of Borrower(s) / Co-Borrower(s) / Guarantor(s) Demand Notice u/s 13(2) Date and Amount Date and Type of Possession Reserve Price EMD Bid Increase Amount

1. Loan Account No. HRNCH/GURH/A000000501
MR. DINESH CHAND (Borrower) & MR. SUNIL KUMAR & MRS. SAROJ GOYAL & MR. RAHUL KUMAR GOYAL (Co-Borrower)
Rs. 9,50,519/- as on 10/08/2026
07.10.2024 And Rs. 10,03,645/-
28/02/2025 Symbolic Possession Rs. 18,95,700/-
Rs. 1,89,570/-
Rs. 10,00,00/-

Description of the Immovable Property: All that piece and parcel of Built Up Second Floor without Roof/Terrace Rights out of property Bearing No. B-1/102, Land Area Measuring 60 Sq. Yards, Part of Kharsa No. 18/16, situated in the area of Village Khayla, Now Colony Known as Vishnu Garden, New Delhi-110018

2. Loan Account No. DLDEL/DLH/A000002034
MR. SUMIT SINGH RANA (Borrower) & MR. VIKRAM SINGH RANA & MRS. SAROJ DEVI (Co-Borrower)
Rs. 36,56,367/- as on 10/08/2026
02.01.2025 And Rs. 39,05,360/-
19/05/2025 Symbolic Possession Rs. 50,32,000/-
Rs. 5,03,200/-
Rs. 10,00,00/-

Description of the Immovable Property: All that piece and parcel of Built-Up Third Floor (PVT No-301), With Roof Rights Built On Property No. -31-A, Land Measuring 118 Sq. Yds, Out Of Kharsa No-99/2 And 101, Situated In The Revenue Estate Of Village Nawada, Colony Known As Vipin Garden Extn. Uttam Nagar/New Delhi-110059.

3. Loan Account No. DLURP/RJPC/A000000236
MR. AMIT PREET SINGH (Borrower) & MR. POONAM SINGH (Co-Borrower)
Rs. 35,48,335/- as on 10/08/2026
11/07/2025 Symbolic Possession Rs. 69,93,000/-
Rs. 4,16,180/-
Rs. 10,00,00/-

Description of the Immovable Property: FLAT NO. 687, TYPEA, BLOCK E, POCKET 3, SITUATED IN BINDAPUR, NEW DELHI-110059

4. Loan Account No. DLDEL/PAND/A000001296
MR. CHANDER BHAN (Borrower) & MRS. INDU BALA (Co-Borrower)
Rs. 13,55,683/- as on 10/08/2026
05.06.2025 And Rs. 14,27,804/-
13/09/2025 Symbolic Possession Rs. 24,20,100/-
Rs. 2,42,010/-
Rs. 10,00,00/-

Description of the Immovable Property: All that piece and parcel of Pvt. Bearing No. 01 (Front Side), Upper Ground Floor, area measuring 57 Sq. Yds. Out of total area 177 Sq. Yds. Without its roofrights, portion of built up property bearing No F-61, Part of Kharsa No. 90/51, situated in the area of village Palam, and colony known as Sadh Nagar, Gali No. 14/5, Palam colony, New Delhi - 110045

5. Loan Account No. DLUSD/SRA/A000000767
MR. AMIT PREET SINGH (Borrower) & MRS. RAJINDER KAUR (Co-Borrower)
Rs. 17,39,176/- as on 10/08/2026
14.10.2025 And Rs. 16,41,629/-
09/01/2026 Symbolic Possession Rs. 41,61,800/-
Rs. 4,16,180/-
Rs. 10,00,00/-

Description of the Immovable Property: All that piece and parcel of Entire Third Floor, with roof/terrace rights, part of property bearing no-181, bearing no. B-181, bearing municipal no. 584, situated in the area of village Thir, colony known as Fateh Nagar, New Delhi-110018

6. Loan Account No. DLDEL/DLH/A000002342
MR. SURAJ PAL SINGH (Borrower) & MRS. USHA USHA (Co-Borrower)
Rs. 25,05,290/- as on 10/08/2026
07.11.2025 And Rs. 24,79,494/-
10/02/2026 Symbolic Possession Rs. 40,70,500/-
Rs. 4,07,050/-
Rs. 10,00,00/-

Description of the Immovable Property: All that piece and parcel of Built up portion of property bearing plot no-14, Third floor (south east portion L-corner) with roof rights, Flat No-303, area measuring 70 Sq. Yds, out of portion of property bearing plot no 14, out of kharsa no-214, 5/1, and 6/1, situated in the area of village Razapur Khurd, Colony known as Sethi Enclave Part-I, Mohan Garden, Uttam Nagar, New Delhi-110059

7. Loan Account No. DLDEL/DLH/A000004029
MR. KUNAL BHATIA (Borrower) & MR. MANISH BHATTIA & POOJA BHATTIA (Co-Borrower)
Rs. 54,34,432/- as on 10/08/2026
07.11.2025 And Rs. 29,23,151/-
10/02/2026 Symbolic Possession Rs. 35,54,900/-
Rs. 3,55,490/-
Rs. 10,00,00/-

Description of the Immovable Property: All that piece and parcel of Third Floor with Roof/Terrace Rights towards back side, right hand side of built up property bearing plot no. 48-B, measuring 50 Sq. Yds, i.e. 41.81 Sq Mtrs, out of kharsa no. 1196, 15, 19/10, 11, Situated in the revenue estate of Village Matiala, area abadi known as colony New T-Block, Gali No-4, Shukar Bazar, Uttam Nagar, New Delhi-110059

8. Loan Account No. DLDEL/PAND/A000001803
MR. RAJESH GUPTA (Borrower) & MRS. RITIKA RITIKA (Co-Borrower)
Rs. 54,36,904/- as on 10/08/2026
26.02.2025 And Rs. 50,28,612/-
10/02/2026 Symbolic Possession Rs. 66,84,200/-
Rs. 6,66,420/-
Rs. 10,00,00/-

Description of the Immovable Property: All that piece and parcel of Property No. RZ-861-A, UPPER GROUND FLOOR, BACK SIDE, WITHOUT ROOF RIGHTS, AREA MEASURING 83.61 SQ. MTRS., (I.E. 34.40 SQ. YDS), OUT OF TOTAL AREA 200 SQ. YDS, OUT OF KHARSA NO. 617, SITUATED IN THE REVENUE ESTATE OF VILLAGE NASIRPUR, COLONY KONYKNAS KAILASH PURI PALAM, NEW DELHI-110045

9. Loan Account No. DLNMG/TNCA/A000000626
MR. VIJAY VIJAY (Borrower) & MRS. SONIA SONIA (Co-Borrower)
Rs. 24,09,524/- as on 10/08/2026
07.11.2025 And Rs. 22,28,242/-
10/02/2026 Symbolic Possession Rs. 30,52,900/-
Rs. 3,05,290/-
Rs. 10,00,00/-

Description of the Immovable Property: All that piece and parcel of Built UP PROPERTY BEARING PLOT NO-24, PVT NO-04, UPPER GROUND FLOOR, WITHOUT ROOF/TERRACE RIGHTS TOWARDS BACK SIDE LEFT HAND SIDE PORTION, ADMEASURING 49 SQ. YDS, I.E. 40.97 SQ. MTRS. APPROX, OUT OF KHARSAN-17/13/2 AND 17/18, SITUATED IN REVENUE ESTATE OF VILLAGE RAZAPUR KHURD, AREA ABADI KNOWN AS COLONY MOHAN GARDEN, IN R-3-A-BLOCK, UTTAMNAGAR, NEW DELHI-110059

10. Loan Account No. DLDEL/UTTM/A000001163
MR. DEEPAK BHATTNAGAR (Borrower) & MRS. POONAM BHATTNAGAR (Co-Borrower)
Rs. 12,93,139/- as on 10/08/2026
07.11.2025 And Rs. 12,74,772/-
10/02/2026 Symbolic Possession Rs. 16,48,400/-
Rs. 1,64,840/-
Rs. 10,00,00/-

Description of the Immovable Property: All that piece and parcel of BUILT UP PROPERTY BEARING 09-D, GROUND FLOOR, WITHOUT ROOF RIGHTS, AREA MEASURING 40 SQ. YDS, (I.E. 33.44 SQ. MTRS.), OUT OF KHARSAN 78/5, SITUATED IN THE REVENUE ESTATE OF VILLAGE HASTSAL, COLONY KNOWNAS OM VIHAR, PHASE-III, UTTAMNAGAR, NEW DELHI-110059

11. Loan Account No. DLDEL/DLH/A000000388
MR. ROHIT SURI (Borrower) & MRS. HARLEEN KAUR & MR. RAVI SURI (Co-Borrower)
Rs. 25,20,631/- as on 10/08/2026
10.12.2025 And Rs. 23,68,694/-
26/03/2026 Symbolic Possession Rs. 32,19,300/-
Rs. 3,21,930/-
Rs. 10,00,00/-

Description of the Immovable Property: All that piece and parcel of FIRST FLOOR REAR RHS UNIT WITHOUT ROOF RIGHTS, AREA MEASURING 50 SQ. YDS BUILT UPON PLOT BEARING NO. 32, AREA MEASURING 200 SQ. YDS PART OF VILLAGE PALAM, COLONY ALSO KNOWNAS VISHWAS PARK, BLOCK E, UTTAMNAGAR, NEAREST LANDMARK GURUDWARAHARJI SAHIBJI, NEW DELHI-110059

12. Loan Account No. DLDEL/DLH/A000004204
MR. KUSHAK KOTHI (Borrower) & MRS. HARSIMRAN KAUR (Co-Borrower)
Rs. 49,86,201/- as on 10/08/2026
10.12.2025 And Rs. 46,09,341/-
26/03/2026 Symbolic Possession Rs. 64,04,900/-
Rs. 6,40,490/-
Rs. 10,00,00/-

Description of the Immovable Property: All that piece and parcel of upper ground floor, without roofrights, plot no-WZ-181, measuring 78 Sq. Yds, situated in revenue village and estate of village Hastal, colony galingo, 12, New Delhi-110018

13. Loan Account No. DLDEL/PAND/A000000677
MRS. TANYA CHOCHAN (Borrower) & MR. MANJOY (Co-Borrower)
Rs. 20,69,612/- as on 10/08/2026
10.12.2025 And Rs. 19,92,867/-
14/04/2026 Symbolic Possession Rs. 28,01,900/-
Rs. 2,80,190/-
Rs. 10,00,00/-

Description of the Immovable Property: All that piece and parcel of PROPERTY NO 243 & 244, THIRD FLOOR REAR SIDE WITH ROOF RIGHTS, AREA MEASURING 66.75 SQ. YDS (OUT OF 133.5 SQ. YARDS) PART OF KHARSANO 346 T BLOCK EXTENSION, VILLAGE BINDAPUR, UTTAMNAGAR, T-BLOCK EXTN, NEAR SURYA MANGAL SCHOOL, DELHI-110059

14. Loan Account No. DLDEL/PAND/A000001685
MR. NITESH SAWHNEY (Borrower) & MRS. ANJU SAWHNEY (Co-Borrower)
Rs. 41,77,873/- as on 10/08/2026
10.12.2025 And Rs. 38,52,176/-
26/03/2026 Symbolic Possession Rs. 55,02,500/-
Rs. 5,50,250/-
Rs. 10,00,00/-

Description of the Immovable Property: All that piece and parcel of FIRST FLOOR WITHOUT ROOF RIGHTS BUILT UPON PLOT NO RZ-2/9, AREA MEASURING 100 SQ. YDS, PART OF KHARSANA 304, SITUATED AT VILLAGE DABRI COLONY ALSO KNOWN AS DABRI EXTENSION, GALI NO-3, VAISHALI, NEARBY JINDAL PUBLIC SCHOOL, NEW DELHI-110045

15. Loan Account No. DLJNK/JNKP/A000001157
MR. SANJAY KUMAR (Borrower) & MRS. DIMPLE (Co-Borrower)
Rs.



CSB Bank

Customer Service Bank Limited

मिस्त्री रव्हे अग सोने के आभूषणों की नीलामी हेतु सार्वजनिक सूचना

विशिष्ट उधारकर्ता / ओ और इच्छुक बोलीदाताओं को, सामान्य रूप से, सूचित किया जाता है कि बैंक द्वारा जारी भुगतान नोटिस और रिफॉल / नीलामी नोटिस के बावजूद उधारकर्ताओं द्वारा बैंको को देय राशि का भुगतान न करने के कारण, उनके द्वारा लिए गए ऋण के लिए संबंधित उधारकर्ताओं द्वारा बैंक सूचना के साथ गिरवी रखे गए सोने के आभूषण को दिनांक **29 अगस्त 2026 को सुबह 10.30 बजे** "सेला है जहां है" और "नेर-साहरे" के आधार पर सार्वजनिक नीलामी में बेचे जाएंगे। बैंक के नोटिस बोर्ड पर इसके प्रकाशन के परफार्म बैक के विवेकानुसार नीलामी को किसी अन्य बाद की तिथि तक स्थगित किया जा सकता है। ऋणकर्ताओं को यह भी सूचित किया जाता है कि यदि सार्वजनिक नीलामी सफल नहीं होती है और उसके परफार्मा कोई और रोक राशि बसुल की जाती है, तो ऋणकर्ता / ऋणकर्ताओं के विरुद्ध बैंक को देय रोक राशि की वसूली के लिए कानूनी कार्यवाही की जाएगी। मुद्रक कार्यालयों के मामले में, सभी शर्तों कानूनी दस्तावेज़ों पर लागू होंगे।

क्र.सं.	नीलामी बंड संख्या/बी. शाखा	ख़ाते का नाम	साइकल आईडी	ख़ाते की सं.	दिनांक 10.08.2026 तक बकाया राशि	पूजन (एम)
1	अशोक बिहार – दिल्ली	दिनेश	101719943	001	54,359.50	6.30
2	अशोक बिहार – दिल्ली	सुपुन, अमर	071171396	001	2,59,666.48	36.95
3	अशोक बिहार – दिल्ली	रमेश देवी	100060555	001	2,38,556.52	37.88
4	अशोक बिहार – दिल्ली	यशिका चण्पल	101397511	001	8,46,121.71	94.80
5	गौराम नगर	शिवानी आहुता	102953023	001	1,73,22,704.86	1,701.10
6	पावल	दीपक खात	101776640	001	1,94,959.68	19.05
7	पावल	परवीन कुमार	05026181	001	61,371.31	10.30
8	पावल	ऋचा तिहारी	08251558	001	6,19,865.46	69.80
9	पावल	योग्य शर्मा	10285051	001	5,57,998.98	49.61
10	जानकपुरी	भास्विक पीके	101272004	001	7,87,642.30	68.66
11	जानकपुरी	नंश कुमार	102687355	001	4,79,977.98	40.61
12	जानकपुरी	रंजीता देवी रमन	08359284	004	24,45,247.49	269.77
13	जानकपुरी	बर्मा रानी	10333741	001	5,78,201.74	48.93
14	झांका	पायल सांजल	07746893	001	51,80,909.56	485.12
15	झांका	तनिक कुमार	10115331	001	5,75,720.33	76.65
16	शोभी संकर 7	अहम	07329932	001	64,394.19	7.82
17	शोभी संकर 7	दीपक खात	101776640	001	58,139.14	4.73
18	शोभी संकर 7	संजय कोहल	10005704	001	26,560.71	4.56
19	शोभी संकर 7	मनजीत	10172775	001	28,06,573.17	239.74
20	शोभी संकर 7	रामचंदर	04591621	003	4,25,178.88	80.90
21	शालीमारगंज	अजीश कुमार	05082061	001	4,63,876.86	50.97
22	शालीमारगंज	प्रवीण कुमार	10098908	002	3,75,649.32	39.58
23	शालीमारगंज	सीरु कुमार	10049806	002	47,13,129.95	472.59
24	अंजला	दिनेश	04967368	001	3,52,341.02	37.35
25	अंजला	राजेशा गई	04627362	003	17,66,291.80	288.40
26	अंजला	राज कुमार	04625559	002	2,50,404.88	42.40
27	महूर बिहार-नई दिल्ली	भजन शर्मा	10179838	001	8,00,969.15	84.63
28	दिलशाद गार्डन	मोहम्मद सतीम	04502692	001	49,452.00	9.78
29	दिलशाद गार्डन	सम्भी	04787339	001	83,635.77	9.87
30	विलशाद गार्डन	शाहरुख	10006518	001	2,55,781.37	40.30
31	राजोरी गार्डन	अमित	08314193	001	2,90,420.35	30.54
32	राजोरी गार्डन	हरजीत सिंह नारांग	04555838	001	8,77,152.35	92.00
33	नजफगढ़, नई दिल्ली	दिना सीरी	10335251	001	7,03,016.35	51.82
34	नजफगढ़, नई दिल्ली	भेदिता	10129453	001	9,96,866.98	121.40
35	नजफगढ़, नई दिल्ली	राहुल कुमार	04766421	002	11,84,984.94	102.60
36	नरला	मुरेश	10043034	001	1,29,517.31	15.91
37	नरला	नंद लाल	04851865	004	34,14,634.16	387.38
38	नरला	सुनिता	05013666	001	7,01,618.25	76.25
39	मजगपुरा-नई दिल्ली	हिमांशु	10256767	001	7,60,710.76	83.40
40	मजगपुरा-नई दिल्ली	राज सिंह	08324122	003	7,15,422.50	114.53
41	मजगपुरा-नई दिल्ली	शिवेक कुमार	04566047	002	74,2,860.38	150.07
42	कुशा नगर, नई दिल्ली	सुनील आश्र	04580865	001	12,01,241.91	143.25
43	कुशा नगर-नई दिल्ली	राजू	10177804	001	4,23,478.02	50.10
44	खज्जाम नगर-नई दिल्ली	मोना	04659851	001	83,822.58	9.70
45	खज्जाम नगर-नई दिल्ली	नरेश कुमार	10268735	001	2,35,411.99	24.70
46	लाजपात नगर	आरती गुप्ता	10287905	002	2,67,474.59	63.51
47	लक्ष्मी नगर	अनुपम कुमार	10181597	001	11,15,150.01	13.77
48	लक्ष्मी नगर	रविशंका	05071608	001	7,15,800.18	108.52
49	लक्ष्मी नगर	शिवान सिंह मोहान	08213842	001	25,93,528.36	285.90
50	पश्चिम बिहार	हम लता	09003317	001	7,25,703.31	102.42
51	पश्चिम बिहार	मक अर्जुन	0828487	001	8,47,250.11	80.33
52	पश्चिम बिहार	शिव शर्मा	08237835	001	7,56,341.45	112.16
53	पश्चिम बिहार	श्रीना मकसू	10050674	003	9,22,153.12	93.59
54	कालाशीर	हरिश कासब	04898605	002	16,48,451.02	235.84
55	पुणेवा बाग-नई दिल्ली	जयराज सिंह भल्ला	10180172	001	7,20,879.46	81.70

अधिक जानकारी/ख़ाता जानकारी के लिए उधारकर्ता / इच्छुक बोलीदाता संबंधित शाखाओं से, और नीलामी में भाग लेने के लिए संपर्क करें सहे हैं।

हस्ता/- प्राधिकृत अधिकारी, सीएफएम बैंक

राष्ट्रीय सार्वजनिक क्षेत्र | 13.08.2026

सीएफएम एसेट रिस्कट्रक्शन प्रा. लि.



thoughtful regeneration

CIN:U0100GZ019PT08C03994

पंजीकृत कार्यालय: ब्लॉक नं. ए/1003, बरैद मंड, गांधीपुरा/कांठ कांठ, राबड़ी, राबड़ी नं. 835 /1+3, एनआई शार्ड, प्रयाग, प्रयाग, अमरनाथगढ़-380001, गुवागुल, काशीरट काशीरट, प्रयाग तट, केमकीरट हाउस, सोलर रोड, एनआई शार्ड, बरैद-400028

ईमेल: info@cfmnc.in, website: rana@cfmnc.in, Annamalai@cfmnc.in

संपर्क: 022-4055282, & +917208974553

किसी सूचना – अलग सूचना में अधिचार, खस एव हित की किसी हित एकरावक संवर्धनकार जस्ता तब विशेष रूप से मेराई की की कीमिटी मेनोजेस्ट प्राइवेट लिमिटेड ("प्रकारकर्ता"), मेराई मेराई एस्टेट्स लिमिटेड ("समय समझा अमेरिक / एकरावक"), तथा मेराई कुर्याई प्रोटेक्शन प्राइवेट लिमिटेड ("कोरपोरेट देनवार") की समझा योजना के अंतर्गत मंडित गिरावरी संमिति को सूचित किया जाता है कि सीएफएम एसेट रिस्कट्रक्शन प्राइवेट लिमिटेड, सीएफएमएआरसी ट्रस्ट – 201 के मयारी के रूप में अपनी क्षमता में कार्य करती हुई ("सुचित लेनदार / सीएफएम एकरावक") के पास नीलामी प्रक्रिया ("सिफारस मयूटि") के अंतर्गत प्राप्त करने अर्थात् उसके संबंध में हस्तांतरण विलेन निष्ठादि करने का अधिकार, खस एव हित, जो कोरपोरेट देनवार की कोरपोरेट विलेन समझा प्रक्रिया के अंतर्गत मंडित गिरावरी संमिति ("अस सीएफएम एकरावक) को समनुवर्धित) के सौचित्य दावे तथा आईसीआईसीआई बैंक लिमिटेड (अस सीएफएम एकरावक) को समनुवर्धित) के पास में सुचित बचक प्रामिती से उधमन होता है, "जैसा है जहां है" को आधार पर, "जैसा है जो है" के आधार पर, "जो कुछ भी है के आधार पर" तथा "किना किसी प्रकारिक के आधार पर" दिनांक 28.08.2026 को अथवा शाखा नं. 003105029431 के संबंध में 10.07.2026 तक बकाया मुद्रक, बकाया राशि (निम्नलिखित सूचना एवं अन्य प्रसार समिति) है) तथा संबंधित बचक हस्ताक्षरों के अनुसार राशु मुद्रक के ब्याज सहित, तथा ही सुचित लेनदार को देय शिथिक ब्याज एवं अन्य प्रसार की परतुकी हेतु र. 30,86,80,403.63 /- (रुपये तीस करोड़ पचास लाख अठ्ठाई हजार नव सौ तीन एव तिहतर सौ बीस की वसूली के लिए बचा जाता।)

यह एवम् किसी दावे कि इस विलेन कि का विषय, विषयगत वसूली के संबंध में आवंटन प्राप्त करने / हस्तांतरण निम्नलिखित में प्रकाश करने का सीएफएम एकरावक का अधिकार है, जो कोरपोरेट देनवार की समझा योजना के अनुसार नई है, जिसे माननीय राष्ट्रीय कॉमनी मिशि अधिकरण, प्रभाव पर, नई दिल्ली द्वारा दिनांक 27.02.2023 के आदेशों के माध्यम से सौर सं. 2778 (पीसी) / 2019 में सीपी (आईडी) सं. 967 (पीसी) / 2018 में अनुमोदित किया गया है, न कि स्वतंत्र निष्ठादि वसूली / सिफारस वसूली का मौलिक बकाया सीएफएम एकरावक द्वारा निर्धारित किया गया है और आर की ताथिक तब उसका स्वत्व सीएफएम एकरावक के पास में सुचित निष्ठादि नहीं किया गया है। सफल बोलीदाता केवल उक्त अधिकार अर्जित करेगा, जो अनुमोदित समझा योजना के अंतर्गत उसके संबंध सभी पुर्वोक्ति शर्तों एवं सार्वजनिक के अधीन होगा।

दावे के बुटिपरी अन्यथा प्रामक साथ प्रस्तुत करने पर उचित किया जाएगा।

अधिकार / सिफारस वसूली का विवरण	सीएफएम एसेट रिस्कट्रक्शन प्राइवेट लिमिटेड (आईसीआईसीआई बैंक लिमिटेड के समनुवर्धित) तथा आईसीआईसीआई बैंक लिमिटेड के सौचित्य दावे के अंतर्गत मंडित गिरावरी संमिति के रूप में) का वसूली नंबर 2301, टावर एकरावक-3, बरैद सीएफएम प्राइवेट रिस्कट्रक्शन, दिल्ली नं. 1, जिनाका अनुमोदित पुनर एवित 4236 सॉन पौर (3633 सॉन मीटर) है, जो पॉस्ट नंबर सी 301/ए. संकर 1981, नोएडा, जिना नीलम इडु नगर, उत्तर प्रदेश में स्थित है, के अंतर्गत प्राप्त करने और / या उसके संबंध में हस्तांतरण निष्ठादि सिफारस करने का अधिकार, खस एव हित, प्रामिती प्राप्त है। इसके साथ संबंधित अन्य प्रामिती अधिकारी सिद्ध, बकाया कुर्याई प्रोटेक्शन प्राइवेट लिमिटेड की मौलिक सिफारस प्रामिती, प्रभाव पौर, नई दिल्ली द्वारा सौर नंबर 2778 (पीसी) / 2019 में सीपी (आईडी) नंबर 967 (पीसी) / 2018 में दिनांक 27.02.2023 के आदेशों द्वारा अनुमोदित समझा योजना के अनुसार नई है, "सिफारस वसूली" - "अधिकार"
--------------------------------	---

अंतर्गमिहित प्रामिती: कबो के बिना बचक सिथिक दिनांक 18.01.2017, जो मेराई शॉ की कीमिटीडी केमकेनट प्राइवेट लिमिटेड द्वारा आईसीआईसीआई बैंक लिमिटेड के पास में सिफारस किया गया तथा उध-पंचायिक, मुद्रक के संसा बरिना नंबर 29608 के रूप में पंजीकृत है जिसके अंतर्गत अधिचार अस सीएफएम एसेट रिस्कट्रक्शन प्राइवेट लिमिटेड को समनुवर्धित हित के मुक्त है।

हकदार की जानकारी	कोरपोरेट विलेन समझा प्रक्रिया में मेराई कुर्याई प्रोटेक्शन प्राइवेट लिमिटेड के समझा प्रसार कोरपोरेट देनवार को सौचित्य आईसीआईसीआई बैंक लिमिटेड का सीकुरा हित तथा (अस सीएफएम एकरावक) को समनुवर्धित) जिसे माननीय एकरावक द्वारा सौर नंबर 2778 (पीसी) / 2019 में सीपी (आईडी) नंबर 967 (पीसी) / 2018 में दिनांक 27.02.2023 के आदेशों द्वारा अनुमोदित समझा योजना के संसा प्राप्त हुआ।
प्रतिपुत्र ऋण	र. 30,86,80,403.63 /- (रुपये तीस करोड़ पचास लाख अठ्ठाई हजार नव सौ तीन एव तिहतर सौ बीस सिथिक राशु ऋण ऋण नंबर 003105029431 के तहत दिनांक 10.07.2026 को बकाया, इसके साथ अधिम भुगतान किए जाने तक देय एवं भुगतान योग्य अन्य का ब्याज, अथवा हस्तगत एवं ब्याज सहित।
प्रतिपुत्र मूल्य (आर.पी.)	र. 2,40,00,000 /- (रुपये दो करोड़ चालीस लाख मात्र)
निरीक्षण	प्रामिती दस्तावेजों (सिथिक दावे के अधिलेख, समनुवर्धन सिथिक, बचक सिथिक तथा अनुमोदित समझा योजना के अलावा) का निरीक्षण समझा प्रसार पर उल्लेख है। कि अधिकार का संबंध सिफारस वसूली के मौलिक कबो से नहीं बकि अधिम / सिफारस प्रारि हित से है, अस सुचित कुर्याई तथा सिफारस वसूली के मौलिक सिफारस की सुचित प्रसार नहीं की जाती है समझा सिफारस योजना के अंतर्गत उसके संबंध सभी पुर्वोक्ति शर्तों एवं सार्वजनिक के अधीन होगा।
ई-नीलामी का समय / दिनांक / स्थान	ई-नीलामी /बोली वेबसाइट https://www.bankauctions.com के माध्यम से दिनांक 28-08-2026 – रासय: दोहराव 12.00 बजे से दोहरा 1.00 बजे तक
मौली प्रस्तुत करने की अधिम सिफारस एवं समय	दिनांक 27.08.2026 को अपराह्न 3.00 बजे तक।
ई.एम.डी. पूरा जमा करने हेतु बैंक खातों का विवरण	र. 24,00,000/- (रुपये चौबीस लाख मात्र) बैंक का नाम: प्रोटेक्शन बैंक ऑफ इंडिया खाता नंबर – सीएफएम एकरावक – 201 शाखा: सोलर रोड, काशीरट, राबड़ी नं. 835/1010000332 शाखा: ओरी शाखा, मुंबई – 400063 आईएफएससी कोड: UBIN080267
संपर्क:	0124-6910910, +91 7208974553

मार, यदि कोई जो सुचित लेनदार की जानकारी में नहीं है, सिथिक इसके (क) ऊपर उल्लिखित बचक प्रामिती तथा और (डी) कोरपोरेट देनवार की अनुमोदित समझा योजना के अंतर्गत अधिकार पर लागू शर्तों, सिथिक एवं सिथिक सिथिक अनुमोदित समझा योजना के बंड 9.12 के अंतर्गत अंतर्गमिहित दावे के सीकुरा किए जाने की शर्त तथा आमतौर के नियम एवं शर्तों, सिथिक परफार्मा पैर 7, भाग परफार्मा शामिल है। यह भी स्पष्ट किया जाता है कि: (1) यह किसी केवल अधिकारी की है और अंतर्गमिहित दावे के संबंध में माननीय सिथिक सिथिक तथा अन्य समझा मुद्रक नचो के समझ लविक कार्यवाही, यह कोई भी के परिणाम के अधीन है (1) समझ बोलीदाता / केला को मेराई मेराई एस्टेट्स लिमिटेड / कोरपोरेट देनवार द्वारा किसी भी हस्तांतरण सिथिक सिथिक सिथिक एवं पुर्व अनुमोदित समझा योजना के अंतर्गत सभी पूर्वं शर्तों का स्वतंत्र रूप से अनुपालन करना होगा, जिसे आमतौर के नियम एवं शर्तों तथा पैर 7, भाग 11 (समझीता प्रसारण) तक सीमित है और इसे पूर्ण शामिल है और (111) सुचित लेनदार ऐसे हस्तांतरण सिथिक के सिफारस की समझ-सीमा अथवा जगत उसके सिथिक के संबंध में कोई अंगारजित या बरुटी नहीं देता है।

किसी के विस्तृत नियम एवं शर्तों के लिए, सुचित लेनदार की वेबसाइट <https://www.cfmnc.in> पर उपलब्ध है। ई-नीलामी / बिक्री के विस्तृत नियम एवं शर्तों तथा अन्य विवरणों के लिए ई-नीलामी में भाग लेने हेतु सभी प्रस्तुत करने से पुर्व उक्त वेबसाइट देखें। बोलीदाता <https://www.bankauctions.com> पर भी जा सकते हैं अथवा संपर्क करें: की मौलिक पन्ना, संपर्क नं.: +91 997487669, ई-मेल: anand.gujjar@cfmnc.in / support@bankauctions.com

हस्ता/- प्राधिकृत अधिकारी

दिनांक: 13.08.2026 सीएफएम एसेट रिस्कट्रक्शन प्रा. लि.



एटलस साइकिल्स (हरियाणा) लिमिटेड

पंजीकृत कार्यालय: औद्योगिक क्षेत्र, एटलस रोड, सोनीपत -131001

सीआईईन संख्या: L35923HR1950PLC001614, फोन: +91-76696-36365

ईमेल: companysecretary@atlascycles.co.in, हमारी वेबसाइट देखें: www.atlasbicycles.com

30 जून, 2026 को समाप्त तिमाही के लिए कंपनी के अलेखापरीक्षित वित्तीय परिणाम

कंपनी के निदेशक मंडल ने 12 अगस्त, 2026 को आयोजित अपनी बैठक में 30 जून, 2026 को समाप्त तिमाही के लिए कंपनी के अलेखापरीक्षित वित्तीय परिणामों को मंजूरी दी।

उक्त वित्तीय परिणाम, सीमित समीक्षा रिपोर्ट सहित, कंपनी की वेबसाइट www.atlasbicycles.com और स्टॉक एक्सचेंजों www.bseindia.com और www.nseindia.com पर पोस्ट किए गए हैं और निम्नलिखित क्यूआर कोड को स्कैन करके देखे जा सकते हैं।

एटलस साइकिल्स (हरियाणा) लिमिटेड के निदेशक मंडल के लिए तथा उनकी ओर से हस्ता./- रशपाल सिंह

दिनांक: 12.08.2026

स्थान: सोनीपत



कंपनी सचिव एवं अनुपाल अधिकारी

प्रप्र ए सार्वजनिक उद्घोषणा

[भारतीय ऋणपोशाकमता एवं दिवालिया बोर्ड (निगमित व्यक्तियों के लिये ऋणपोशाकमता समझा प्रक्रिया) विनियमवली 2016 के विनियम 6 के अंतर्गत]

कृष रिटलरके प्राइवेट लिमिटेड के ऋणदाताओं के ध्यानाई

1. निगमित देनदार का नाम	कृष रिटलरके प्राइवेट लिमिटेड
2. निगमित देनदार के निगमितकी की तिथि	05/06/2016 आरओसी-दिल्ली।
3. प्राधिकरण, जिसके अंतर्गत निगमित देनदार निगमित / कीमती है	U70200DL2010PTC03692 (पंजीकृत कार्यालय: वृष्टि नगर 202, एगिसेत टावर, प्लॉट नंबर 8, जसोला विला फंड, यू.के.एस. कॉलोनी, दक्षिण दिल्ली, नई दिल्ली-110025
4. निगमित देनदार के निगमित पहचान संख्या / सीमित दावित पहचान संख्या	P070200DL2010PTC03692
5. निगमित देनदार के पंजीकृत कार्यालय तथा प्रदान कार्यालय (यदि कोई हो) का पता	पता : 1221 मेकर चेमर्स V, जी.डी. रोड, नरीमन पॉइंट, मुंबई-400021 ईमेल आईडी: waterfall0421@gmail.com
6. निगमित देनदार के संस में ऋणपोशाकमता आरंभ होने की तिथि से 180 दिन	पता : 1221 मेकर चेमर्स V, जी.डी. रोड, नरीमन पॉइंट, मुंबई-400021 ईमेल आईडी: waterfall0421@gmail.com
7. ऋणपोशाकमता आरंभ होने की तिथि से 180 दिन	पता : 1221 मेकर चेमर्स V, जी.डी. रोड, नरीमन पॉइंट, मुंबई-400021 ईमेल आईडी: waterfall0421@gmail.com
8. अंतिम समझा व्यवसायी के रूप में कार्य करने के लिये विहित ऋणपोशाकमता व्यवसायी का नाम तथा संपर्क जानकारी	पता : 1221 मेकर चेमर्स V, जी.डी. रोड, नरीमन पॉइंट, मुंबई-400021 ईमेल आईडी: waterfall0421@gmail.com
9. बोर्ड के साथ पंजीकृत प्रारंभ, अंतिम समझा व्यवसायी का पता एवं ई-मेल	पता : 1221 मेकर चेमर्स V, जी.डी. रोड, नरीमन पॉइंट, मुंबई-400021 ईमेल आईडी: waterfall0421@gmail.com
10. अंतिम समझा व्यवसायी के साथ पुन-प्रकार हेतु प्रयोग किए जाने के लिए प्राप्त एवं ई-मेल	पता : 1221 मेकर चेमर्स V, जी.डी. रोड, नरीमन पॉइंट, मुंबई-400021 ईमेल आईडी: waterfall0421@gmail.com
11. दावों को जमा करने की अधिम तिथि	24 अगस्त 2026 (निगमित समझा मेकर की निगमित की तिथि से 14 दिन)
12. अंतिम समझा व्यवसायी द्वारा सुनिश्चित, धारा 21 की उध-धारा (ए) के उपबन्ध (डी) के अंतर्गत ऋणदाताओं की क्षेमिया, यदि कोई हो	सिथल एस्टेट परफेक्शनऑफ के अंतर्गत आवटी

एतद्वारा सूचित किया जाता है कि राष्ट्रीय कंपनी बिक्री अधिनियम, नई दिल्ली पौर ने 10 अगस्त 2026 को **मेराई कुर्याई प्रोटेक्शन प्राइवेट लिमिटेड** की पुनर्गठन प्रक्रिया, एव निगमित ऋणपोशाकमता समझा प्रक्रिया आरंभ करने का आदेश दिया है। एतद्वारा **मेराई कुर्याई प्रोटेक्शन प्राइवेट लिमिटेड** के ऋणदाताओं को निवेद किया जाता है कि वे 24 अगस्त 2026 को अपना इस्तेरा पूरे प्रामिती सं. 10 के समझ निर्मित पौर पर अंतिम समझा व्यवसायी के पास, साथ के साथ अपने दावे प्रस्तुत करें।

सिथिक ऋणदाताओं अपने दावों को साबित के साथ केवल इलेक्ट्रॉनिक माध्यमों द्वारा जमा करेंगे। समझा अन्य ऋणदाताओं साबित के साथ अपने दावों को व्यक्तितार रूप में, डाक द्वारा अथवा इलेक्ट्रॉनिक माध्यमों से जमा कर सकते हैं।

प्रामिती संख्या 12 के समझ सूचीबद्धानुसार किसी एक क्षेपी से संबंधित एक वित्तीय ऋणदाता, फॉर्म सी में सिथल एस्टेट परफेक्शन ऑफ के अंतर्गत आवटी क्षेपी के प्राधिकृत प्रामिती के रूप में कार्य करने के लिए निर्धारित किया गया है और सूचीबद्ध तीन ऋणपोशाकमता व्यवसायियों में से प्राधिकृत प्रामिती के अपने विवरण का संकेत देना।

दावों के बुटिपरी अन्यथा प्रामक साथ प्रस्तुत करने पर उचित किया जाएगा।

गौरीय घोडालाल शाह

व्यवसाय निदेशक

आईसीआईसीआई बैंक लिमिटेड (आईसीआईसीआई बैंक लिमिटेड) 2019-2020/13002 एकरावक : AAJ21300242300627/204442 (30.08.2027 तक नई)

मेराई कुर्याई प्रोटेक्शन प्राइवेट लिमिटेड आईसीआईआई बैंक लिमिटेड (आईसीआईसीआई बैंक लिमिटेड) 2019-2020/13002 एकरावक : AAJ15001602311126/20083 (01.12.2026 तक नई)

तिथि : 13 अगस्त 2026

स्थान : मुंबई

क्र.सं.	साइकल आई
---------	----------

